

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.459/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> September 2017, 10.30 A.M

Name of the Company		Dr. Narendra Sethia & Anr -Vs- Aspective Commodeal Pvt.Ltd. & Ors.	
Under Section		241/242	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

(1) MR. ASHANTJI MITKA, Adv. } For PETITIONERS  
(2) MR. SHAUNAK MITKA, Adv. }  
(3) MR. B. KUMAR, Adv. }  
(4) MS. L. HANMAN, Adv. }  
13/9/17

(1) Laxman Bhattacharya, Adv. } For Respondent No-1  
(2) Anush Manna, Adv. }

(1) Anvita Panja Moulick, Adv. - For Resp. No. 2

ORDER

Ld. Counsel for the petitioners and the respondent nos. 1 & 2 are present.

Heard. Admit.

Respondents may file reply within 3 weeks with a copy in advance to the petitioner. Thereafter rejoinder, if any, may be filed within 3 weeks with a copy in advance to the opposite parties.

Meanwhile both the parties shall maintain status quo in respect of shareholdings, composition of Board and assets of the Company.

It appears that both the parties belong to the same family. Therefore, Advocates of both the parties are directed, if possible, to settle the matter amicably.

List the matter on 09/11/2017.

*Sdt*  
(Jinan K.R.)  
Member (J)

*Sdt*  
(Vijai Pratap Singh)  
Member (J)